

Subject: Question : Starred: Diary No : 580: Answer Date: 02/02/2018
To: soparl-exp@nic.in

Date: 01/23/18 05:26 PM
From: qbre-lss@sansad.nic.in

LOK SABHA

D.No 580

Ministry to which the day has been allotted : FINANCE
Sitting on the : 02/02/2018

SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSET ACT 2002

Will the Minister of FINANCE

(a) the number of sugar factories across the country including co-operative sugar factories in Maharashtra have been proceeded against under the provisions of the Securitization & Reconstruction of Financial Asset Act, 2002;

(b) whether an Industrial License issued under the Industries Development & Regulations (D&R) Act 1951 considered as an asset of an Industrial Entity of Capable of Transfer, if so, the details thereof;

(c) whether Industrial License as mentioned above is capable of being called a secured asset as defined under Securitization Act, 2002, if so, the details thereof;

(d) whether any such licenses has been given to the creditors as security for the repayment of loans given to various sugar factories across the country including Maharashtra, if so, the details thereof;

(e) the number of cases a security interest is created in respect of such Industrial licenses of sugar factories in Maharashtra where action is taken under Securitization Act, 2002; and

(f) the details of the provisions of law under which the transfer of such an industrial license is permissible or given?

Nit

24/1

DPS

24/1/2018
13 (DR1)

JSC (DR) Paul
DS (SR-DRT) 24.1.18

M/o Finance
Parliament Section
FTS No..... 643
Dated..... 24/1